

(d) The NIC web based servers, used by most of the High Courts, are located in secured Data Centres. These are secured using state-of-art technologies, namely, network firewall, application firewall, Intrusion Prevention System (IPS), anti-virus/anti-malware solution and patch management solution. The servers hosting the websites are scanned for vulnerabilities and hardened. Applications hosted in the data centres undergo security audit before deployment for public access. Hosted websites are subjected to random checks for possible vulnerabilities and immediate remedial action. A 24×7 security monitoring centre is in place for responding to security incidents. The security events generated from various security solutions on NICNET are monitored round the clock for taking remedial measures. In High Courts where NIC has deployed its local application, it is meant only for internal users of High Courts and no access is provided to outsiders. Also, care has been taken not to tamper with the case files by using different levels of authorization at application and database levels.

**Approval of three year degree course in
Law by CDLU, Sirsa**

3048. DR. CHANDAN MITRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Bar Council of India (BCI) has not approved three year degree course in Law being conducted by Chaudhary Devilal University (CDLU), Sirsa since 2009, if so, the details thereof along with the reasons therefor; and

(b) the steps taken by Government to save the Law students as they are neither able to enroll to practice law nor apply for jobs?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) The Bar Council of India has informed that due to various deficiencies in Chaudhary Devilal University, Sirsa found by the inspection team, the Legal Education Committee in its meeting dated 05.02.2010 decided to issue show cause notice and directed the University not to admit any student from the academic session 2010-11 for both the courses.

The Committee constituted an inspection team to verify the facts given in reply to show cause notice. The University was granted a temporary affiliation till 2007-08. Now the University has applied for extension of affiliation.

(b) The matter of students who have been admitted after the academic year 2008-09 will be considered by the Legal Education Committee of the Bar Council of India.